

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 108
(IB)-637(PB)/2020
New IA-2654/2023

IN THE MATTER OF:

M/s. Guadian Finance Pvt. Ltd.

... **Applicant/Petitioner**

Versus

M/s. Temple Leasing & Finance Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 15.05.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the RP : Adv. Vinod Chaurasia for RP Mr. Arvind Mittal

ORDER

IA-2654/2023: Ld. Counsel appearing for the Applicant is unable to share/show any voting sheet to indicate that 100% of members of the CoC voted in favour of the resolution for liquidation of the CD. In the wake, the Applicant is directed to either file an affidavit indicating therein the manner and the method adopted for voting on the resolution for liquidation and the votes cast and/or file the voting sheet within 2 weeks.

List on 15.06.2023.

-Sd-

(L. N. GUPTA)
MEMBER (T)

-Sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)